<otf\_the Bombay High Court judgement with regard to the Indira Pratishthan Trust and other trusts headed by the former Chief Minister of Maharashtra^ Shri A. R. Antulay?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA); It is presumed that the judgement referred to is that of the Bombay High Court, delivered on 12-1-1982. As the judgement does 'not relate to the conduct of persons primarily responsible to or under the control <of the Government of India, any question of the Central Government taking any aetich in the matter does not arise.

#### **Full Neutralisation of Cost of Living**

1767. SHRI DIPEN GHOSH: Will the Minister of FINANCE be pleased to state the steps taken by Government for full neutralisation of the rise in cost of living in respect of Central Government employees?

THE MINISTER OF STATE IN THE FINANCE MINISTRY OF (SHRI SAWAISINGH SISODIA): The Dearness Allowance scheme recommended by the Third Pay Commission, as modified by the Government from time to time, pro. vides for neutralisation of the rise in the cost of living of the Central Government employees. Under this scheme, employees upto pay level of Rs. 400 receive 100% neutralisation for rise in the 12-imonthly average index and employees at pay level above Rs. 400 and upto Rs. 1000 receive a neutralisation of 75%. In March 1979, Government also introduced a scheme of ad hoc dearness allowance for senior officers who had not been compensated for rise in prices u\*.itii that time. So far four instalmenta of Rs. 150/- each have been sanctioned to them. Government have on 15-3-1982 announced sanction of two more instalments of ad hoc dearness allowance at the above

rate with effect from 1-8-1981 and 1-1-1982 respectively for senior officers. Government have also decided to suitably enhance, as a one-time measure, with effect from 1-1-1982, the amount of additional/ ad hoc dearness allowance to officers getting pay of Rs. 1600 and above upto Rs. 2750 so a<sub>s</sub> to give them about the same percentage of neutralisation as is available at present to officers getting pay of Rs. 1500 per month. The percentage of neutralisation will however be less f<sup>or</sup> officers getting pay above Rs. 2750 p.m.

#### Resources of the IDBI.

1768>SHRI ARVIND GANESH KULKARNI: SHRIMATI AZIZA IMAM'

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that value of the Rupee and the Foreign Exchange resources with the IDBI have depleted and that the IDBI had adopted a policy to raise loans in the Gulf and other countries abroad at higher rate of interest; and
- (b) whether Government have assessed the impact of such a policy on the investment in India to create infra-structure and core sector products due to high cost?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) The resources requirements of IDBI are generally met from internal question of funds supplemented by market borrowings in India, borrowings from the Reserve Bank of India and Budgetary support from Government of India. The resources requirements of IDBI during the current financial year are also expected to be largely met from these sources. In order to further augment the resources of IDBI, Government have approved, in principle, to allow, IDBI to raise

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(b) The projects to be covered by finance from foreign borrowings would be carefully selected by the IDBI so as to ensure that their profitability and foreign exchange earnings/saving capacity would be adequate to absorb the higher cost.

## स्टेनलैत स्टोल के डिक्बों में पाम ग्रायल के जायात करने से सम्बद्धित व्यापारियों की गिरफतारी

1769. श्रो हुक्मदेव नारायण यादव : क्या वाणिज्य मंत्री: 22 दिसम्बर, 1981 को राज्य सभा में श्रतारांकित प्रका 2672 के दिये गये उत्तर को देखेंगे श्रीर यह वताने की कृता करेंगे कि :

- (क) क्या यह सच है कि उस उत्तर में बताये गये व्यापारी के ऋतिरिक्त कुछ अन्य व्यापारी भी उसी ऋविच में गिरफार किये गये थे और यदि हां, तो कब और कहां पर वे लोग गिरफार किये गये थे और उनसे कितने मूल्य का माल पकड़ा गया; 

  और
- (ख) उनकी गिरफ्तारी के बाद उनके माल को छोड़ दिये जाने के क्या कारण थे और यह माल कहां से आयात किया गया था ?

चाणिज्य मंत्रालय में उपमंत्री (श्री पी० ए॰ संगणा):(क) स्टेनलेस स्टील के डिव्वों में ग्रार० बी॰ डी॰ पाम ग्रायल के ग्रायात के सम्बन्ध में उल्लिखित ग्रवधि के दौरान किसी भी व्यापारी को गिरफ्तार नहीं किया गया।

### (ख) प्रश्न नहीं उठता ।

# Release of foreign exchange to private firms

1770. SHRI U. R. KRISHNAN: Will the Minister of FINANCE be pleased to state:

- (a) what are the names of the Chief Executives and Directors of /private firms to whom foreign exchange worth Rs. 10 lakhs and above were released for visiting foreign countries and the amount released for each for the last two years;
- (b) what is the purpose for which such huge amounts of foreign exchange were released; and
- (c) whether all the necessary formalities were followed or some exceptions were made in any of these cases?

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHER-JEE): (a) No, Sir.

(b) and (c) Do not arise.

# Acquiring of foreign know-hbwr for manufacturing modern sophisticated Ships

1771. SHRI U. R. KRISHNAN: Will the Minister of DEFENCE, be pleased to state:

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- (a) whether it is a fact that India is likely to acquire foreign know-how for manufacturing modern sophisticated ships for guarding the coasts;
- (b) if so, what are the details in this regard; and
- (c) the names of the countries, Government have contacted for acquiring technical know-how and their terms and conditions?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) Yes, Sir.

(b) and (c) For augmenting the force levels of Coast Guard, it has been decided to import four Fast Patrol Boats from a foreign shipyard and also obtain from this Shipyard, know-how of complete manufacturing of such indigenously. Shipyards from a number of countries including the UK, Italy, West Germany, Belgium, Holland, France, USA, Japan, South Korea and Singapore offered to supply Patrol Boats to meet our specifications. After technical axisL